

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-205/2013/2162/A

From :- Shri Kaushik Kumar Sharma,
Joint Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To, Shri Biprajit Roy,
Additional District & Sessions Judge,
Dhubri.

Dated Guwahati the 1st June
May, 2020.

Sub: **Car permission.**

Ref:- Your letter No.Addl. DJ.V-11/2019/165, dtd 29.05.2020

Sir,

With reference to the above, I am directed to inform you that you are directed to place your application regarding permission to take your allotted official vehicle to Bongaigaon at your own cost from the morning of 30.05.2020 till the morning of 01.06.2020 before the District & Sessions Judge, Dhubri for disposal at his level.

Yours faithfully,

Sd/-

JT. REGISTRAR (VIGILANCE)

2164

Memo NO.HC.VII-205/2013/2163-/A, dated 1.6.2020

Copy to:

1. The District & Sessions Judge, Dhubri. You are directed to dispose of the matter of Shri Roy at your level.
2. ✓ The Project Manager, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

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